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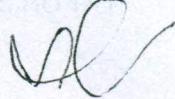
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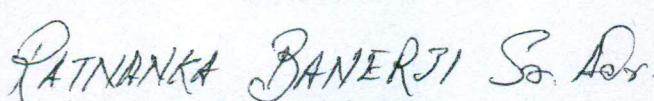
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

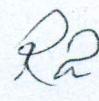
C.P.No.420/KB/2017

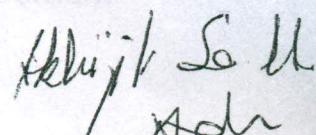
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

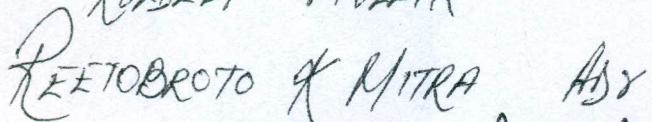
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th September 2017, 10.30 A.M

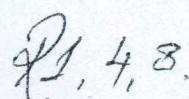
Name of the Company		Narayan Chandra Das -Versus- Diamond City South Resident Association & Ors.		
Under Section		241/242 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	
1.	ANIRUDDHA ROY, ADV.	Petitioner		20/9/2017
2.	J. PATNAIK, PCS			

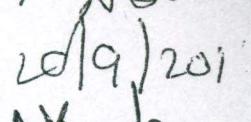
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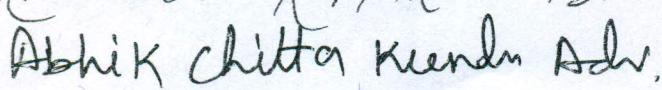
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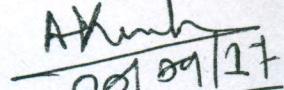
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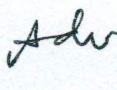
 Reetobroto K. Mitra, Adv.

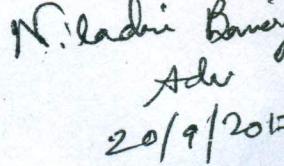
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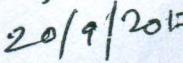
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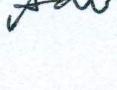
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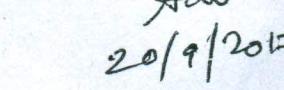
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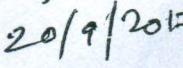
1. Ratul Das  R, 3 & R7

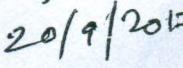
 Ratul Das, Adv.

 Ratul Das, Adv.

2. Niladri Banerjee  R, 3 & R7

 Niladri Banerjee, Adv.

 Niladri Banerjee, Adv.

 Niladri Banerjee, Adv.

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ORDER

The Ld. Counsel for the petitioner and the Ld. Counsel for the respondents are present.

It appears from the order sheet dated 30-08-2017 that time was allowed to the respondent Nos. 1, 2, 4 and 8 to file reply within 10 days but till date, no reply has been filed by the respondents.

The Respondents are directed to file their reply within three weeks with copy to the opposite party. The rejoinder, if any, may be filed by the petitioner within three weeks with copy to the opposite parties.

Thereafter, both the parties are directed to file their written statement within 15 days with copy to the opposite parties.

List on 30-11-2017 for argument and filing the written statement.

Sd/-

(Jinan KR)
Member(J)

Sd/-

(Vijai Pratap Singh)
Member(J)